

Migration of Rulers of Former Indian States to Pakistan

2086. { **Shri H. C. Sharma:**
Shri Vajpayee:
Shri Assar:

Will the Minister of Home Affairs be pleased to state:

(a) whether any rulers of former Indian States have gone over to Pakistan;

(b) if so, the names of such rulers;

(c) whether the recognition of such rulers has been withdrawn and their privy purses stopped; and

(d) if not, the reasons therefor?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): (a) and (b). Yes. The Nawab of Dujana.

(c) and (d). The Nawab of Dujana has not himself drawn his privy purse after he went to Pakistan. The question of his derecognition as Ruler has not been considered.

Compensatory Allowance to Government Servants in Himachal Pradesh

2087. { **Shri S. N. Ramaul:**
Shri M. L. Dwivedi:
Shri Ram Krishan Gupta:

Will the Minister of Home Affairs be pleased to state:

(a) whether the rates of compensatory allowance to Government servants in Himachal Pradesh have since been rationalized and allowed to be paid throughout this Union Territory;

(b) if not, whether there is any such scheme under the consideration of Government; and

(c) if so, by what time it is expected to be finalized and put into practice?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) to (c). The question of rationalizing the rates of compensatory allowances admissible in certain areas

of Himachal Pradesh is still under consideration. It is not possible to indicate the point of time by which it may be finalised.

Grant of Foreign Exchange

2088. **Shrimati Ila Palchoudhuri:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that a proposal to cut the foreign exchange allotted at present to all Indian National including Government servants going abroad is under the consideration of the Government of India;

(b) if so, the details thereof; and

(c) the reasons for necessitating such an action?

The Minister of Finance (Shri Morarji Desai): (a), (b) and (c). The Government constantly review their policy of release of foreign exchange for travel abroad with a view to ensure the maximum possible economies. The scrutiny is made irrespective of the fact whether one is a Government servant or not. Of late the Government has decided to curtail further foreign exchange releases admissible to Government servants going abroad on deputation, and the release of Rs. 400 for non-dollar area countries and Rs. 500 for dollar area countries, which was hitherto admissible to them for meeting the incidental expenses of the journey and immediately on arrival at the foreign station has been stopped.

12 hrs.

RE. MOTIONS FOR ADJOURNMENT**BREACH IN THE BUND OF THE JAMUNA**

Mr. Speaker: I have received notices of Adjournment Motions from Shri S. M. Banerjee and Shri Bal Raj Madhok on one and the same subject. Shri S. M. Banerjee's Adjournment Motion reads as follows:

"Immediate need to discuss the serious situation arising out of 150

ft. wide breach in marginal bund of the river Jamuna endangering the lives and properties of nearly 50,000 persons."

What is the present position?

Shri Braj Raj Singh (Firozabad): I have also given notice of an Adjournment Motion on the same subject.

Mr. Speaker: Yes; he has also given notice. All these will be answered now.

Shri S. M. Banerjee (Kanpur): The people came to us, and they said that the number of people who have to be evacuated is not just 50,000 but about one lakh. This has become a yearly feature, an annual affair. Whenever there is such trouble, the authorities send for the army people who come to the rescue, and that is very good, of course. But I want to know what arrangements have been made by the Delhi Corporation or the authorities who are in charge of this bund, to see that such things do not recur? They have anticipated this. Now, it has become a serious matter. The breach was noticed, according to the newspapers, at about midnight on Sunday, which, according to the U.P. canal authorities was caused by the swift currents of the river following the severe thunderstorm in the evening. The workers tried to plug the breach with bamboo poles and sandbags, but within minutes the breach widened to 50 feet. By 6.30 a.m. it was 150 feet wide. The more they wanted to plug the breach, the more it widened. It has affected not only the big colony of Shahdara but also the neighbouring colonies like Gita Colony, Gandhi Nagar, Krishan Nagar, Jhil Kurinja, etc. About 15,000 persons in 13 villages in Bulandshahr district in U.P. have already been marooned. I want to know what steps Government propose to take, and why a high-power body should not be appointed to enquire into the whole matter. This has become a scandalous affair every year, endangering the life and property of thousands of people.

Shri Bai Raj Madhok (New Delhi): This marginal bund which protects the Shahdara area is a very leaking bund. It needs to be widened and strengthened. Every year, the attention of the authorities is drawn to this fact, namely, that it should be repaired, widened and strengthened. They say that they will attend to it, and something is promised, but nothing is done. So, this sort of calamity occurs every year, and the authorities forget what they promise to do. I want to know what is going to be done about this bund.

The Minister of Home Affairs (Shri Lal Bahadur Shastri): We have got some information both about the breach and other matters relating to it. If you will permit us, we will make a statement now. It is somewhat a longish statement, and so, if you so desire, I can place it on the Table of the House either today or, if convenient and if the House agrees, tomorrow morning. We will give all the necessary information. I can only say that the position is definitely improving and the level of the river is also falling. We hope that things will be much better in the course of the next few days.

Shri Braj Raj Singh: The question is whether there has been any danger to the life of the people there; how many have suffered and died, and what the Government are doing to compensate the dependants, etc. That is the point.

Shri Radha Raman (Chandni Chowk): About the information contained in the statement which the hon. Minister of Home Affairs is going to place before this House, I want to know this: namely, whether it will contain information as to how many houses in Delhi have fallen during these heavy rains recently, and how much was the loss of life; what arrangements have been made in order to give relief to such persons who have suffered on account of the heavy rain, etc.

Mr. Speaker: That is a different question. Anyhow, the matter will be taken up tomorrow.

Shri P. S. Daulta (Jhajjar): I request the hon. Minister to add to his statement which is to be made tomorrow information relating to this, namely, whether it is a fact that the Delhi authorities do not allow the natural flow of Rohtak waters to the Jumna through the Delhi territory and because of that, the entire Rohtak area is being flooded; the Delhiwallas or the Delhi authorities do not allow this water to go to the Jumna. Is this the national integration for which we are running after? All this is man-made, because the Delhi authorities do not allow the water to flow to the Jumna through Delhi territory. I may tell you that people of 50 villages wanted that this water should pass through Delhi territory, which was prevented.

Shri Ram Krishan Gupta (Mahendragarh): The Rohtak situation is very serious.

Shri Vajpayee (Balrampur): What is this "Delhiwallas"? This expression is not good. Should I say that the Rohtak-wallas are creating noise in this House?

Several Hon. Members rose—

Mr. Speaker: Order, order.

Shri Lal Bahadur Shastri: The Delhi wallas complain against the Rohtak-wallas and the Rohtakwallas complain against the Delhiwallas. What can be done?

Shri S. M. Banerjee: The Delhi authorities wanted one lakh of people to evacuate the areas concerned. What will those people do and where will they go? Will they all go to the Lal Quila?

Mr. Speaker: Order, order. What the hon. Members are anxious about is this. These floods seem to be an annual affair, recurring every year. So long as the villages or the mohallas are there, they have to be evacuated almost every day, every time or every season, during these floods, and therefore, they want to know what permanent steps, as suggested by Shri Bal Raj Madhok, are going to be taken, or are being taken to raise, widen or

strengthen the bunds and soon. If it is impossible to do so, the affected people are asked to evacuate, and they are to be given compensation or some other houses to live in. Every time, these people cannot be running here and there. It may be a thousand, or a lakh, who are affected. So, hon. Members are anxious, not so much by way of criticism, but they want to know what steps are being taken by the Government to avoid such a calamity and such contingencies year after year. I hope and trust that the hon. Minister will give a complete picture to satisfy all sections of the House. If the Rohtak-wallas also have got their own trouble, it will be attended to. There is absolutely no difficulty. We were very much concerned last year also about the flood situation in Rohtak. The army went there and tried to solve the problem and relieve the situation. Nobody need be blamed. All can work together. There is no conflict between Delhi people and Rohtak people!

Shri Ram Krishan Gupta: There is a serious situation this year.

Mr. Speaker: Order, order.

12 09 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

PRODUCTION OF OIL AT CAMBAY AND
ANKALESHWAR OIL FIELDS

Shri Hem Barua (Gauhati): Under Rule 197, I beg to call the attention of the Minister of Steel, Mines and Fuel to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The reported production of oil at Cambay and Ankaleshwar oil fields."

The Minister of Mines and Oil (Shri K. D. Malaviya): My attention has been drawn to the reported production of oil at Cambay and Anklesh-